

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.8673/2000

(From the judgement and order dated 04/01/2000 in RSA 304/92  
of The HIGH COURT OF H.P AT SHIMLA)

GIRJA KUMAR & ORS.

Petitioner (s)

VERSUS

STATE OF H.P. & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 20/11/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr.Himinder Lal,Adv.

For Respondent (s) Mr. Naresh K. Sharma,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....J

Delay in filing the counter is condoned.

I.A.No.1 of 2000 is allowed.

Leave granted.

Pending the disposal of the appeal, the status quo as  
to possession as of 10th July, 2000 shall be maintained.

(T.I. Rajput)  
Court Master

(S.Sen Gupta)  
Court Master